

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP (Civil) No. 485/2018
IN
OA No. 2096/2018**

New Delhi this the 08th October, 2018

**Hon'ble Sh. K.N. Shrivastava, Member (A)
Hon'ble Sh. S.N. Terdal, Member (J)**

Sh. Rahul
S/o Sh. Lalji
R/o 243-2B PK Road
Railway Colony, New Delhi 110055
IRTS, 2010
Lastly posted as Dy. COM/Plg.,
Northern Railway at New Delhi.

..Petitioner

(By Advocate : Ms. Harsh Lata)

Versus

1. Sh. Girish Pillai
Member Traffic Railway Board,
Rail Bhawan, Raisina Road, New Delhi – 110001

...Respondent/Contemnor

(By Advocate : Mr. Krishna Kant Sharma)

ORDER (ORAL)

Mr. K.N. Shrivastava :

At the very outset, Mr. Krishna Kant Sharma, learned counsel for respondents submits that the cost of Rs. 5000/- imposed upon the respondent vide order dated 17.09.2018 has been paid.

2. Ms. Harsh Lata, learned counsel for petitioner submits that the order of the Tribunal passed in OA 2096/2018 on 25.05.2018 has been complied with and the petitioner has got the relief.

3. In view of the above, CP is closed. Notice issued to the respondents stand discharged.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

/anjali/